POTA

Sl.No	Judgeship	Name of the Court	Offences u/s	Cases pending since	Stage 1) Date of Submission of c/s 2) Whether c/s submitted under all accused 3) Whether accused is absconding 4) Steps taken for securing arrest of the absconding accused 5) Whether trial separated	Whether accused is in custody? If yes, since how long	Number of witnesses cited in c/s	Number of witnesses examined till date	Efforts put to examine the witnessess	Witnesses present but not examined, reasons thereof	Reason for delay in conclusion of Trial	Current status of the case
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Statement of the Cases pending under the Prevention of Corruption Act, 1988 along with other section of the Indian Penal Code in Special Courts

FORMAT - 1 A

S.No	Name of Judicial Officer	Name of the Court	Cases pending in the last Quarter	Cases decided in the month	Cases pending under Prevention & Corruption Act, 1988 along with other sections of the Indian Penal Code and as on the date of end of the month	Stage 1) Date of Submission of c/s 2) Whether c/s submitted under all accused 3) Whether accused is absconding 4) Steps taken for securing arrest of the absconding accused 5) Whether trial separated	Whether accused is in custody? If yes, since how long	Number of witnesses cited in c/s	Number of witnesses examined till date	Efforts put to examine the witnessess	Witnesses present but not examined, reasons thereof	Reason for delay in conclusion of Trial
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FORMAT-II

Sl. No.	Judgeship	Name of the Court	Offences u/s 302, 307,387,395 etc of IPC. Read with Sec. 17 of CLA. Act Sec. 3 & 4 of the Explosive Substance Act and provisions of UNPA.	Cases Pending since	Stage 1) Date of Submission of c/s 2) Whether c/s submitted under all accused 3) Whether accused is absconding 4) Steps taken for securing arrest of the absconding accused 5) Whether trial separated	Whether accused is in custody? If yes, since how long	Number of witnesses cited in c/s	Number of witnesses examined till date	Efforts put to examine the witnessess	Witnesses present but not examined, reasons thereof	Reason for delay in conclusion of Trial	Current status of the case
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FORMAT- III

Sl. No.	Judgeship	Name of the Court	Offences u/s 3 & 4 of Explosive Substance Act read with Sec. 17 of CLA. Act and Provisions of UNPA.	Cases pending since	Stage 1) Date of Submission of c/s 2) Whether c/s submitted under all accused 3) Whether accused is absconding 4) Steps taken for securing arrest of the absconding accused 5) Whether trial separated	Whether accused is in custody? If yes, since how long	Number of witnesses cited in c/s	Number of witnesses examined till date	Efforts put to examine the witnessess	Witnesses present but not examined, reasons thereof	Reason for delay in conclusion of Trial	Current status of the case
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FORMAT- IV

Sl.No	Judgeship	Name of the Court	Offences u/s 25, 26, 27, & 35 R/W 17 of CLA Act and UNPA	Cases pending since	Stage 1) Date of Submission of c/s 2) Whether c/s submitted under all accused 3) Whether accused is absconding 4) Steps taken for securing arrest of the absconding accused 5) Whether trial separated	Whether accused is in custody? If yes, since how long	Number of witnesses cited in c/s	Number of witnesses examined till date	Efforts put to examine the witnessess	Witnesses present but not examined, reasons thereof	Reason for delay in conclusion of Trial	Current status of the case
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